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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 71/9/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.03.2018**

Name of the Company: Shree Sai industries Pvt Ltd
V/s.
Care Corupack Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1.

2.

ORDER

None present for Operational Creditor/ Petitioner. None present for Respondent.

On perusal of the record it is found that petitioner was also absent and has also not complied with the order dated 14.02.2018.

Today also the petitioner is absent without any steps.

Hence petition is dismissed for non-prosecution.

CP(IB) 71/2018 stand disposed of.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 13th day of March, 2018.


**HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL**